

Taxation Laws (Second Amendment) Bill, 1999 was received in that Ministry on 24th May, 1999. Necessary comments of the concerned Ministries, namely, Information and Broadcasting, Environment and Forests, Textiles, and Finance and Company Affairs (Department of Revenue) were thereafter obtained and forwarded to the State Government on 19.2.2002, 3.4.2002, and 1.10.2002 respectively for certain clarifications, which are still awaited from the State Government.

Waterways from Kovalam to Manjeshwar in Kerala

2614. SHRI RAVULA CHANDRASEKAR REDDY: Will the Minister of SHIPPING be pleased to state:

(a) whether Government propose to declare the waterways from Kovalam to Manjeshwar in Kerala as national inland navigation waterways; and

(b) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI SU. THIRUNAVUKKARASAR): (a) No Sir.

(b) Does not arise.

Revival Programme for the Central Inland Water Transport Corporation

2615. SHRI MANOJ BHATTACHARYA: Will the Minister of SHIPPING be pleased to state:

(a) whether a revival programme has been worked out for the Central Inland Water Transport Corporation (CIWTC), Kolkata;

(b) if so, the details thereof;

(c) whether the programme is proposed to be implemented effectively and if so, by when; and

(d) whether Government have reasonable expectation from CIWTC showing signs of turnaround as a result of the revival programme?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI SU. THIRUNAVUKKARASAR): (a) and (b) yes, Sir. The Government